

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43258/2018

(Arising out of impugned final judgment and order dated 20-11-2017 in CRLA No. 193/2012 passed by the High Court Of Karnataka At Bengaluru)

MANJUNATH GB

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.172035/2018-CONDONATION OF DELAY IN FILING and IA No.172038/2018-EXEMPTION FROM FILING O.T. and IA No.172037/2018-PERMISSION TO FILE PETITION (SLP)

Date : 10-12-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Sharanagouda Patil, Adv.
Ms. Supreeta Sharanagouda, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Delay condoned.

Application seeking exemption from filing Official Translation is allowed.

Issue notice.

In the meanwhile, the directions issued by the High Court in para 25 shall remain stayed.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR